




The Bengal Orphanages and Widows' Homes (Repealing) Act, 2023

Act No. 13 of 2024

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THURSDAY, DECEMBER 14, 2023

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PART III—Acts of the West Bengal Legislature.

GOVERNMENT OF WEST BENGAL

LAW DEPARTMENT

Legislative

NOTIFICATION

No. 2064-L.—14th December, 2023.—The following Act of the West Bengal Legislature, having been assented to by the Governor, is hereby published for general information:—

West Bengal Act XIII of 2023

**THE BENGAL ORPHANAGES AND WIDOWS' HOMES
(REPEALING) ACT, 2023.**

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the *Kolkata Gazette*,
Extraordinary, of the 14th December, 2023.]

An Act to repeal the Bengal Orphanages and Widows' Homes Act, 1944.

WHEREAS it is expedient to repeal the Bengal Orphanages and Widows' Homes Act, 1944;

Ben. Act III of
1944.

It is hereby enacted in the Seventy-fourth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and
commencement.

1. (1) This Act may be called the Bengal Orphanages and Widows' Homes (Repealing) Act, 2023.

*The Bengal Orphanages and Widows' Homes
(Repealing) Act, 2023.
(Sections 2, 3.)*

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Repeal of Ben.
Act III of 1944.
Saving.

2. The Bengal Orphanages and Widows' Homes Act, 1944 is hereby repealed.

3. Notwithstanding such repeal, anything done or any action taken under the Bengal Orphanages and Widows' Homes Act, 1944, prior to repeal, shall be deemed to have been validly done or taken.

By order of the Governor,

PRADIP KUMAR PANJA,
*Pr. Secy. to the Govt. of West Bengal,
Law Department.*